

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 1834 OF 2018 IN IA NO. 1835 OF 2018**  
**IN APPEAL NO. 77 OF 2018 & IA NO. 318 OF 2018**

**Dated : 17<sup>th</sup> January, 2019**

**Present: Hon' ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon' ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Maharashtra State Electricity Distribution Co. Ltd. ....Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory Commission & Ors. ....Respondent(s)**

Counsel for the Appellant(s) : Ms. Shurti Awasthi

Counsel for the Respondent(s) : Mr. Shri Venkatesh  
Ms. Nishtha Kumar  
Mr. Vikas Maini for R-2

Mr. Aman Anand  
Mr. Aman Dixit  
Mr. Pratik Das for R-3

Mr. Vishrov Mukherjee  
Ms. Raveena Dhamija for R-4

Mr. Alok Shankar  
Mr. Mahip Singh for R-5

**ORDER**

The learned counsel, Ms. Shrutu Swasthi, appearing for the Appellant, prays for one week time to enable her to file memo of calculation regarding payment made to the third Respondent.

Submission of the learned counsel for the Appellant, as stated supra, is placed on record.

One week time is granted to the learned counsel for the Appellant to enable her to file memo of calculation regarding payment made to the third Respondent. She may file the same on or before 23.01.2019, after duly serving copy to the learned counsel for the Respondents.

List the matter on **24.01.2019**, as requested.

**(Ravindra Kumar Verma)**  
**Technical Member**  
vt/pk

**(Justice N.K. Patil)**  
**Judicial Member**